

SHRI HEM BARUA: This is not a little matter; this is a very serious matter. (Interruptions)

श्री मधु लिम्बये : यह ट्राइफ़ालिग मीटर नहीं है, गम्भीर मामला है ।

श्री रणधीर सिंह (रोहतक) : अध्यक्ष महोदय, एक बड़ी गम्भीर बात हुई है और वह यह कि राजस्थान के गवर्नर सरदार हुकमसिंह पंजाब को उकसा रहे हैं कि चंडीगढ़ का फैसला गलत हुआ है । फ़ाजिल्का हरियाणा को नहीं देना चाहिए । गवर्नर लोग इस किस्म की बात करते हैं, यह बड़ी गलत बात है । किसी गवर्नर का सेन्ट्रल गवर्नमेंट के फ़ैसले के खिलाफ़ बात करना और पूरे सूबे को उकसाना यह किस किस्म का कंवेनशन गवर्नर डाल रहे हैं ?

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1951:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G. S. R. 336 in Gazette of India dated the 1st March, 1970.
  - (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 391 in Gazette of India dated the 2nd March, 1970.

[Placed in Library. See No. LT-3007/70.]

- (2) A copy of the Annual Report of the Oil and Natural Gas Commis-

sion for the year 1967-68 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (3) A copy of the Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the 1967 together with the Audited Accounts.
- (4) A copy of the Review by the Government on the Reports of the Oil and Natural Gas Commission and the Hydrocarbons India Private Limited for the period 1st January, 1967 to 31st December, 1967.
- (5) A statement showing reasons for delay in laying the Reports mentioned at items (2) and (3) above.

[Placed in Library. See No. LT-3008/70].

##### REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA): I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968-69. Vols. I and II under article 338(2) of the Constitution. [Placed in Library. See No. LT-3009/70].

##### NOTIFICATIONS UNDER BANKING COMPANIES ACT, WEALTH TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 732 published in Gazette of India dated the 28th February, 1970 containing scheme for the amalgamation of the National Bank of Lahore Limited, Delhi, with the State Bank of India, under sub-section (11) of section 45 of the Banking

[Shri P. C. Sethi]

- Companies Act, 1949. [Placed in Library. See No. LT-3010/70].
- (2) A copy of the Wealth-tax (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1026 in Gazette of India dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-3011/70].
- (3) A copy of the Passengers (Non-Tourist) Baggage (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 486 in Gazette of India dated the 21st March, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-3012/70].
- (4) A copy of the Central Excise (Seventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 440 in Gazette of India dated the 14th March, 1970, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-3013/70].

RESOLUTION RE. REPORT OF CENTRAL WAGE BOARD FOR PORT AND DOCK WORKERS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of the Government Resolution No. WB-21(7)/69 dated the 28th March, 1970 on the Report of the Central Wage Board for the port and dock workers at the major ports. [Placed in Library. See No. LT-3014/70].

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th March, 1970, agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th March, 1970."

SHRI JYOTIRMOY BASU (Diamond Harbour): I rise on a point of order on item 6 of the Order Paper. Sir, with your consent, I had alleged during the discussion on the Bank Nationalisation Bill that a sabotage was committed and the compensation amount for the nationalised banks was fixed. This undermines the Parliament and these things have been done behind the back of the Parliament. . . (Interruption).

MR. SPEAKER: This is only a message from the Rajya Sabha and you are poking into the Rajya Sabha message also!

12.15 hrs.

ELECTION TO COMMITTEE

CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the next term commencing from the 9th April, 1970."

MR. SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the next term commencing from the 9th April, 1970.

*The motion was adopted.*